

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

[3418]

FRIDAY, THE FOURTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 27596 OF 2024

Between:

C. Rupa, D/o Chandra Babu aged about 21. years, Occ- Student, R/o. H.No.
17-229, Pathnikulam, Renikunta, Tirupati

AND

...PETITIONER

1. The State of Telangana, Rep by its Principal Secretary Medical, Health and Family Welfare Dcpt, Secretariat Buildings, Hyderabad
2. The Director of Medical Education, (DM AND HS Campus) Koti, Hyderabad, Telangana
3. Kaloji Narayan Rao University of Health Sciences, Warangal, Telangana, Rep by its Registrar
4. The Convenor, TS-Medical Admissions MBBS/BDS-2024 C/o Kaloji Narayan Rao University of Health Sciences, Warangal, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents in not permitting the petitioner to participate in the counseling process in TS-Medical MBBS/BDS Admissions-2024 under Category B (Institutional) and Category C/NRI seats quota for the purpose of admission into MBBS course as non-local candidate as being illegal, arbitrary and unconstitutional and consequently direct the respondents to permit the petitioner to participate in TS-Medical MBBS/BDS Admissions-2024 Counseling process under Category B (Institutional) and Category C/NRI quota and allot the seat basing on merit to the appropriate college and permit the petitioner to pursue her course without any hindrance

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to permit the petitioner to participate in the counseling process under Category B (Institutional) and Category C/NRI category for the purpose of admission into MBBS course, pending disposal of the above writ petition

**Counsel for the Petitioner: SRI. SAIRAM KANAKAMEDALA REP
SRI P. PANDU RANGA REDDY**

**Counsel for the Respondent Nos.1&2: SRI R. NAGARJUNA REDDY,
AGP FOR MEDICAL HEALTH
AND FAMILY WELFARE**

**Counsel for the Respondent Nos. 3&4: SRI G. RAVI REP
SRI A. PRABHAKAR RAO, SC**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.27596 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Sairam Kanakamedala, learned counsel representing Mr. P.Pandu Ranga Reddy, learned counsel for the petitioner.

Mr. R.Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical & Family Welfare Department for respondent Nos.1 and 2.

Mr. G.Ravi, learned counsel representing Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences for respondent Nos.3 and 4.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner, *inter alia*, has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, it is therefore prayed that this Hon’ble Court may be pleased to issue an appropriate writ order or direction more particularly one in the nature of “Writ of Mandamus” declaring the action of the respondents in not permitting the petitioner to participate in the counselling process in TS-Medical MBBS/BDS Admissions-2024 under Category B (Institutional) and Category C/NRI seats quota for the purpose of admission into MBBS course as non-local candidate as being illegal, arbitrary and unconstitutional and consequently direct the respondents to permit the petitioner to participate in TS-Medical MBBS/BDS Admissions-2024 Counselling process under Category B (Institutional) and Category C/NRI quota and allot the seat basing on merit to the appropriate college and permit the petitioner to pursue her course without any hindrance and pass such other order or orders as this Hon’ble Court may deem fit and proper in the circumstances of the case.”

4. Learned counsel for the petitioner submitted that the petitioner had applied for admission into MBBS/BDS course under “A” category but inadvertently

the petitioner could not register for admission into MBBS/BDS course under Category B (Institutional) and Category C/NRI quota. Therefore, the University is not permitting the petitioner to seek admission under Category B (Institutional) and Category C/NRI quota. He further submitted that the petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless

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to state that in case such a representation is made, the University shall decide the same within a period of two (2) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SDI-K. AMMAJI
ASSISTANT REGISTRAR
SECTION OFFICER

//TRUE COPY//

To,

1. The Principal Secretary Medical, Health and Family Welfare Dept, Secretariat Buildings, T.S., Hyderabad
2. The Director of Medical Education, (DM AND HS Campus) Koti, Hyderabad, Telangana
3. The Registrar, Kaloji Narayan Rao University of Health Sciences, Warangal, Telangana,
4. The Convenor, TS-Medical Admissions MBBS/BDS-2024 C/o Kaloji Narayan Rao University of Health Sciences, Warangal, Telangana
5. One CC to SRI. P. PANDU RANGA REDDY, Advocate [OPUC]
6. One CC to SRI. A. PRABHAKAR RAO, SC [OPUC]
7. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad [OUT]
8. Two CD Copies

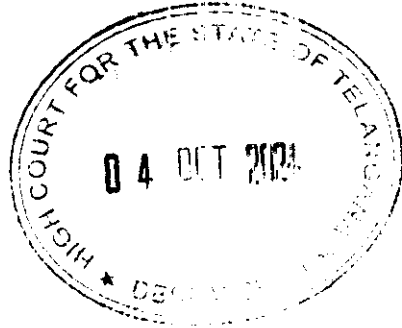
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BS



CC TODAY

HIGH COURT

DATED:04/10/2024



ORDER

WP.No.27596 of 2024

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

(11)
04/10/24
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